

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 323

Con.P-51/2023, IA-3702/2023, Appeal-8/2023, IA-2354/2022, C.A No. 219 &
220/C-III/ND/18

In

(IB)-446(ND)/17

IN THE MATTER OF:

M/s. Takkshill Enterprises Petitioner/Applicant

Vs.

M/s. IAP Company Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Rishi Kapoor, Adv., Mr. Prateek Gupta, Adv. In
IA-3702/2023
For the SRA : Mr. Kunal Godhwani, Adv.
For the Liquidator : Mr. Rohit Anil Rathi, Mr. Yashas RK
For I T Department : Gaurav Gupta, SSC, Shivendra Singh, JSC, Yojit
Pareek, JSC, Namit Gupta, Adv.

ORDER

Due to paucity of time, the matter is adjourned to
30.05.2024.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay